

(MR. DEPUTY CHAIRMAN in the Chair)

Memorandum of Understanding (2009-10) between the Government of India and the National Scheduled Tribes Finance and Development Corporation

जनजातीय कार्य मंत्री (श्री कांतिलाल भूरिया) : उपसभापति जी, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ। I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Tribal Affairs) and the National Scheduled Tribes Finance and Development Corporation (NSTFDC) for the year 2009-10. [Placed in Library. See No. L.T. 329/15/09]

- I. **Notifications of the Ministry of Coal**
- II. **Memorandum of Understanding (2009-10) between Government of India and the Coal India Limited**

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): Sir, I lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Coal, under Section 7A of the Coal Mines Provident Fund Miscellaneous Provisions Act, 1948.
 - (1) G.S.R. 154 (E), dated the 5th March, 2009, publishing the Coal Mines Pension (Amendment) Scheme, 2009. [Placed in Library. See No. L.T. 408/15/09]
 - (2) G.S.R. 822 (E), dated the 24 March, 2009, regarding exemption of the executive cadre employees of the Coal India Limited from the Coal Mines Deposit Linked Insurance Scheme, 1976. [Placed in Library. See No. L.T. 409/15/09]
 - (3) G.S.R. 348 (E), dated the 22nd May, 2009, publishing corrigendum to G.S.R. 154 (E), dated the 5th March, 2009. [Placed in Library. See No. L.T. 408/15/09]
- II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Coal) and the Coal India Limited, for the year 2009-10. [Placed in Library. See No. L.T. 255/15/09]

Notification of the Ministry of Corporate Affairs

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHED): Sir, I lay on the Table:

- (I) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 63 of the Competition Act, 2002: [Placed in Library. See No. L.T. 255/15/09]
 - (1) G.S.R. 338 (E), dated the 15th May, 2009, publishing the Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-

- General, other officers and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) Rules, 2009.
- (2) G.S.R. 439 (E), dated the 23rd June, 2009, publishing the Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-General, other officers and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) Amendment Rules, 2009. [Placed in Library. See No. L.T. 292/15/09]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008 :
- (1) G.S.R. 891 (E), dated the 31st March, 2009, regarding the enforcement of the certain sections of the Limited Liability Partnership Act, 2008 with effect from the 31st March, 2009. [Placed in Library. See No. L.T. 287/15/09]
- (2) G.S.R. 229 (E), dated the 1st April, 2009, publishing the Limited Liability Partnership Rules, 2009. [Placed in Library. See No. L.T. 288/15/09]
- (3) G.S.R. 1323 (E), dated the 22nd May, 2009, publishing the date from which certain provisions of the Act shall come into force. [Placed in Library. See No. L.T. 287/15/09]
- (4) G.S.R. 1324 (E), dated the 22nd May, 2009, publishing the date from which certain provisions of the Limited Liability Partnership Rules, 2009, shall come into force. [Placed in Library. See No. L.T. 290/15/09]
- (5) G.S.R. 385 (E), dated the 4th June 2009, publishing the Limited Liability Partnership (Amendment) Rules, 2009. [Placed in Library. See No. L.T. 288/15/09]
- (iii) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification G.S.R. 386 (E), dated the 4th June, 2009, publishing the Alteration in the Second, Third and Fourth Schedules to the Limited Liability Partnership Act, 2008, under sub-section (3) of Section 78 of the Limited Liability Partnership Act, 2008. [Placed in Library. See No. L.T. 289/15/09]
- (iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 642 of the Companies Act, 1956:
- (1) G.S.R. 183 (E), dated the 20th March, 2009, publishing the Companies (Central Governments) General Rules and forms (Amendment) Rules, 2009.
- (2) G.S.R. 225 (E), dated the 31st March, 2009, publishing the Companies (Accounting Standards) Amendment Rules, 2009.

- (3) G.S.R. 284 (E), dated the 24th April, 2009, publishing the Companies (Central Governments) General Rules and forms (Third Amendment) Rules, 2009.
- (4) G.S.R. 257 (E), dated the 17th April, 2009, publishing the Companies (Central Governments) General Rules and forms (Second Amendment) Rules, 2009.
- (5) G.S.R. 251 (E), dated the 15th April, 2009, publishing the Companies (Issue of Indian Depository Receipts) (Second Amendment) Rules, 2009. [Placed in Library. See No. L.T. 286/15/09]
- (v) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification G.S.R. 226 (E), dated the 31st March, 2009, publishing the Amendment to the Schedule-VI to the Companies Act, 1956, under sub-section (3) of Section 641 of the Companies Act 1956. [Placed in Library. See No. L.T. 291/15/09]

I. Notifications of the Ministry of Environment and Forests

II. Reports and Accounts (2007-08) of Board and Institute.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): Sir, I lay on the Table:

- I (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment and Forests, under Section 26 of the Environment Protection Act, 1986:
 - (1) G.S.R. 97 (E), dated the 18th February, 2009, publishing the Environment (Protection) Amendment Rules, 2009. [Placed in Library. See No. L.T. 258/15/09]
 - (2) S.O. 1355 (E), dated the 27th May, 2009, amending S.O. 683 (E), dated the 23rd March, 2001, to substitute certain entries in original Notification.
 - (3) S.O. 1356 (E), dated the 27th May, 2009, amending S.O. 1174 (E), dated the 18th July, 2007, to substitute certain entries in original Notification. [Placed in Library. See No. L.T. 257/15/09]
 - (4) S.O. 2728 (E), dated the 25th November, 2008, amending S.O. 1174 (E), dated the 18th July, 2007, to substitute certain entries in original Notification. [Placed in Library. See No. L.T. 257/15/09]
 - (5) G.S.R. 149 (E), dated the 4th March, 2009, publishing the Environment (Protection) Second Amendment Rules, 2009. [Placed in Library. See No. L.T. 411/15/09]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment and Forests, under sub-section (3) of Section 62 of the Biological Diversity Act, 2002: